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N.D.Mohapatra Vrs. KVS

Admission Sl. No. 5
O.A. No. 260/00459 of 2015
Order dated: 05.08.2015

CORAM
HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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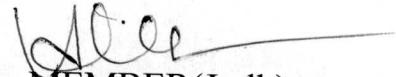
Heard Mr. J.Sengupta, Ld. Counsel appearing for the applicant, and Mr. J.Sahu, Ld. Counsel appearing for the Respondents-KVS.

Mr. Sahu has submitted that he has received instruction that in the meantime provisional pension has been accorded to the applicant and, therefore, nothing subsists in this O.A. for adjudication.

Mr. Sengupta has also fairly submitted that the applicant has already received the provisional pension as claimed by Mr. Sahu.

In our considered view, there is nothing further to be adjudicated in this case. Accordingly, this O.A. is disposed of being infructuous.


MEMBER(Admn.)


MEMBER(Judl.)

RK